

FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF MOVELLA TECH INDIA PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of the Corporate Debtor	MOVELLA TECH INDIA PRIVATE LIMITED
2. Date of Incorporation of the Corporate Debtor	15 th May 2021
3. Authority under which the Corporate Debtor is incorporated/registered	Companies Act 2013, ROC Bangalore
4. Corporate Identity Number of the Corporate Debtor	U72900KA2021FTTC147503
5. Address of the Registered Office and Principal Office (if any) of the Corporate Debtor	16th floor MSR North tower, Dr Puneeth Rajkumar Road, Thanisandra Main Rd, MS Ramaiah North City Bangalore, Arabic College, Bangalore North, Karnataka, India, 560045
6. Liquidation commencement date of the Corporate Debtor	20 th October 2026
7. Name of the Liquidator: Address of the Liquidator: Email address of the Liquidator: Telephone number of the Liquidator: Registration number of the Liquidator:	Ganesh Panduranga Pai No. 68, 6B, 6 th Floor, Chitrapur Bhawan 8 th Main, 15 th Cross Malleshwaram Bangalore 560055 pragnya.cas@gmail.com 9845666596, 080-23565641 IBBI/IPA-001/IP-P01313/2018-19/12054
8. Last date of Submission of claims	19 th November 2026

Notice is hereby given that MOVELLA TECH INDIA PRIVATE LIMITED commenced the voluntary liquidation on 20th October 2026.

The stakeholders of MOVELLA TECH INDIA PRIVATE LIMITED are hereby called upon to submit proof of their claims, on or before 19th November 2026, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Place : Bangalore
Date : 23-10-2026

Ganesh Panduranga Pai
Insolvency Professional
IBBI/IPA-001/IP-P01313/2018-19/12054

STI PRODUCTS INDIA LIMITED	
Regd. Off.: Villa No. 6, Prestige Regent Palace, 28/2, Varthur Main Road, Thubrahalli, Ramagondanahalli, Bangalore North-560066, Karnataka, India, Email: stiproducts1987@gmail.com, Contact No.: 98260-23261, CIN: L85110KA1987PLC008009 Corp. Office.: Maloo-01 st 05 th Floor, 505, Ring Road, Scheme No. 94C, Indore - 452010 (M.P.), India	

NOTICE OF THE 52nd ANNUAL GENERAL MEETING ("AGM")

NOTICE is hereby given that pursuant to the applicable provisions of the Companies Act, 2013 and Rules framed thereunder, read with General Circulars issued by Ministry of Corporate Affairs vide Circular No. 14/2020 dated 08th April 2020, and subsequent circulars issued in this regard, the latest one being the General Circular No. 03/2025 dated 22nd September, 2025 (collectively referred to as "MCA Circulars") the 52nd Annual General Meeting ("AGM") of the Members of STI Products India Limited ("Company") will be held on Friday, the 30th October, 2026 at 12.30 p.m. (IST) through video Conferencing /Other Audio Visual Means ("VCO/AVM") facility without any physical presence of Members to transact the business as set out in the AGM Notice.

In compliance with the aforementioned circulars, the Notice of the AGM along with Annual Report for the Financial Year 2025-26 has been dispatched to those Members, whose names appear in the Register of Members / Beneficial Owners maintained by the Depositories as on Thursday, the 1st October 2026. The instructions for joining the AGM and the manner of participation in the Remote e-voting or casting vote through E-voting during AGM is provided in the Notice of the AGM. Members participating through VCO/AVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

The Register of Members and Share Transfer Books of the Company will remain closed from 25th October, 2026 to 30th October, 2026 (both days inclusive) for the purpose of the AGM of the Company.

The Notice of the 52nd AGM and the Annual Report for the financial year 2025-26 will also be available on the Company's website, on the websites of NSDL at www.evoting.nsdl.com

Instructions for Remote E-voting and E-voting during AGM

In compliance with the provisions of Section 108 of the Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended by the Companies (Management and Administration) Amendment Rules, 2015 relating to 'e-voting Facility Provided by Listed Entities', the Company is pleased to provide its Members facility of remote e-voting and e-voting during the AGM. As per MCA circular e-voting process will also be enabled for all individual demat account holders, by way of a single login credentials through their demat accounts/websites of Depository Participant(s). The Company has engaged the services of NSDL for providing e-voting service. Members are hereby informed that the Businesses as set out in the Notice of 52nd AGM will be transacted only through voting by electronic means. The process for remote e-voting and e-voting at the AGM is provided in the Notice of 52nd AGM.

The remote e-voting period commences on 27th October, 2026 at 09:00 A.M. and ends on 29th October, 2026 at 05:00 P.M. During this period, Members may cast their vote electronically. The e-voting module shall be disabled by NSDL thereafter.

Members attending the AGM through VC / OAVM and who have not cast their vote on the resolutions forming part of the Notice through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting facility provided during the AGM. Members who have cast their vote through remote e-voting prior to the AGM can attend the AGM but will not be entitled to cast their vote again.

The Cut-off date for determining the eligibility of Members for voting through remote e-voting and e-voting at the AGM is 23rd October, 2026.

- Any person, who acquires shares of the Company and becomes a Member of the Company after the dispatch of the Notice of the AGM and holding shares as on the cut-off date i.e. 23rd October, 2026, may obtain the login ID and password by sending a request at evoting@nsdl.co.in.
- The procedure for remote e-voting and e-voting at the AGM is provided in the notes to the Notice of the 52nd AGM. Members, who need assistance for participating in e-AGM through VC, can contact Ms. Soni Singh, Assistant Manager, NSDL at evoting@nsdl.co.in or through telephone on the number: 022-2494-4545. In case of any queries relating to e-voting, Members may refer to the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available at the Downloads Section of NSDL e-voting website at <https://www.evoting.nsdl.com> or contact NSDL at the following toll free no.: 1800 1020 990 or 1800 22 44 30 / evoting@nsdl.co.in

Procedure to be followed by those Members whose e-mail ids are not registered with the depositories for procuring user id and password and registration of e-mail ids for e-Voting for the resolutions set out in AGM notice:

- In case shares are held in physical mode please provide folio no., name of Member, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card) and AADHAR (self-attested scanned copy of Aadhar Card) by email at the Company's email id i.e. stiproducts1987@gmail.com.
- In case shares are held in demat mode, please provide DPID-CLID (16 digit DPID + CLID or 16 digit beneficiary ID), name, client master or copy of Consolidated Account statement, PAN (self-attested copy) and AADHAR (self-attested copy) by email at the Company's email id i.e. stiproducts1987@gmail.com.
- Alternatively Members may send an e-mail request to evoting@nsdl.co.in for obtaining User ID and Password by proving the details mentioned in Point (a) or (b) as the case may be.

Procedure for joining the AGM through VC / OAVM

Members will be able to attend the AGM through VC / OAVM at <https://www.evoting.nsdl.com> by using their remote e-voting login credentials and selecting the EVEN for Company's AGM. The detailed procedure for attending the AGM through VC / OAVM is explained in the Notice of the AGM.

Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining the AGM, manner of casting vote through remote e-Voting or through e-Voting facility at the AGM.

For STI Products India Limited
Sd/-
KAILASH CHANDRA GARG
DIRECTOR
DIN - 00008402

IDFC FIRST Bank Limited	
(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) CIN : L65110TN2014PLC097792, Registered Office: - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031. Tel : +91 44 4564 4000 Fax: +91 44 4564 4022	

APPENDIX IV [Rule 8(1)] POSSESSION NOTICE (For immovable property)

Whereas the undersigned being the Authorised Officer of the IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 27-May-2026 calling upon the borrower, co-borrowers and guarantors 1. HARISH V, 2. JAYAMMA V, to repay the amount mentioned in the notice being Rs. 3,45,899.62 (Rupees Three Lakh Forty Five Thousand Eight Hundred Ninety Nine and Sixty Two Paise Only) as on 25-May-2026 within 60 days from the date of receipt of the said Demand notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under sub – section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **14 day of OCT 2026**.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of The IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) for an amount of Rs. 3,45,899.62 (Rupees Three Lakh Forty Five Thousand Eight Hundred Ninety Nine and Sixty Two Paise Only) and interest thereon.

The borrower's attention is invited to provisions of sub – Section (8) Of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTIES.
ALL THAT PIECE AND PARCEL OF THE PROPERTY BEARING NO. 82/52, HAVING RDPR UNIQUE CODE NO.PROPERTY NO. AND E-KATHA NO. 152900200800200079, ACCORDING TO FORM NO. 11B ISSUED BY THE OFFICE OF THE RURAL DEVELOPMENT & PANCHAYATH RAJ, KOLLIGANAHALLI GRAMA PANCHAYATHI, SITUATED AT KOLLIGANAHALLI VILLAGE, KANAKAPURA TALUK AND DISTRICT: RAMANAGARA, KARNATAKA-562112, MEASURING EAST TO WEST 9.14 METERS AND NORTH TO SOUTH 8.2296 METERS, IN TOTAL MEASURING 75.25 SQ. METERS AND THEREON BUILDING MEASURING 75.25 SQ. METERS, AND BOUNDED AS EAST: PROPERTY OF NANJUNDAPPA, WEST: ROAD, NORTH: PROPERTY OF CHANNAMADAIHAH, SOUTH: ROAD
Date:14-10-2026 Place:KARNATAKA Loan Account No:65553391
Authorised Officer IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)

PUBLIC NOTICE

This is to inform the general public that my client **Sri.T.Lokeshareddy S/o Sri. Thimmaraja Reddy**, aged about 55 Years, Residing at No.41, Huskar Circle, Ali Bommasandra, Muthanallur Post, Anekal District, Bangalore, Karnataka-560099, he is the absolute owner of **Land bearing Survey No.193/2**, Situated at Bommasandra Village, Attibele Hobli, Anekal Taluk, Bangalore Urban District, **Measuring 3 Guntas** out of 8 Guntas, on 19.10.2026, my client has lost the **Page Nos.8 and 9 in the Original Registered Sale Deed Dated 11.04.2005**, bearing Document No. ANK-1-00865-2005-06, Book-1, Stored in CD No.ANK58, registered on 12.04.2005, registered in the office of Sub-registrar Anekal. In this regard he has lodged a police complaint on 22.10.2026 the public to whosoever find the Page Nos.8 and 9 in the original document may be handed over to my client or undersigned advocate. Any person/s do not have any right, title or interest of any nature in or any lien, charge or claims in relation to the said property. The public are hereby warned that any transaction whatsoever with respect to the said property would at their own risk.

**J.K.MANJUNATH, Advocate
J.K.ADVOCATES**
No.7/16, Manjunatha Complex, 2nd Floor, 4th Main Road, SSA Road, Hebbal, Bangalore-560024. Mob: 8050111770

IN THE COURT OF THE PRL CITY CIVIL AND JMFC AT NELAMANGALA
C.Misc. No.479/2026

BETWEEN: 1) D. RAMESH, S/o Late. Doddappaiah, aged about 59 years, R/at Pavan Nileyra, Patel Channappa Extension, 1st Main Road, Nelamangala, Bengaluru Rural, Karnataka-562123. 2) SARASVATHI, W/o Manjunatha, S/o Late.Doddappaiah, aged about 53 years R/at 3rd Cross, Hasarugatta Hobli, Ivar Kandapura, Hasangatta Hobli, Bengaluru Rural, Karnataka-562 123. 3) NAGARATHNA, W/o Srinivas, T. D/o Late.Doddappaiah, aged about 50 years, R/at No.152, Near Govt School, Vajarahalli, Bengaluru Rural, Karnataka-562 123. **—PETITIONER AND: THE COMMISSIONER, REGISTRAR OF BIRTH AND DEATHS, NAGARASABE, NELAMANGALA.—RESPONDENT**

PUBLIC NOTICE

Whereas, the petitioners named above have filed the above petition seeking direction to The Nagarasabe Registrar of Birth and Death, at Nelamangala to Register the date of death of the Grandmother of the Petitioner No.1 to 5, by the deceased by named **THIMMAKKA, W/o LATE. RAMAIAH**, As she died on 18/01/1996 at Nelamangala, Bengaluru Rural.

Any person interested and having any objection in this matter, may appear before the Civil Judge and JMFC at Nelamangala, at 11.00 AM on 26/11/2026 to which date the case is posted for hearing.

Given under my hand and seal the court on this 22/10/2026.

By order of the Court, Chief Ministerial Officer, Civil Judge, Junior Division and JMFC Court, Nelamangala.

CHANGE OF NAME

I, LALCHAND SRISIMAL, Aged about 59 years, S/o. Late Muttanmal, Residing at No. 28, Dharnendra Residency, Flat No. 302, 2nd Floor, 5th Main, 6th Cross, Near Sathyanarayana Temple, Chamaraipet, Bengaluru - 560 018, do hereby declare that I have changed my name from LALCHAND to LALCHAND SRISIMAL vide affidavit dated 17.10.2026 sworn before Mamatha. N.K, Advocate & Notary Public, Govt. of India, Bengaluru.

IN THE COURT OF 1-st ADDITIONAL SUBORDINATE JUDGE, MADURAI.
I.A.No: 3/ 2026 in I.A.No: 2/ 2025 in O.S.No: 725/2024

A.BASKARA SETHUPATHY
—VS—
Petitioner / Plaintiff
KAMIL NADU
Respondents / Defendants
Mr.EKPERT PIRADEESH,
S/o.Ernest De Prakash & Excilda Sumathi Esther
HSR Layout 3rd Sector, 16th Main 23rd Cross, P.O.806, BANGALORE DISTRICT, KARNATAKA STATE-560102.
—Proposed Party / Respondent
NOTICE
Take notice that the above named Petitioner / Plaintiff has filed the above application I.A.No.3/2026 before the Hon'ble Court to serve notice to you as per Order 5 Rule 20 CPC, regarding impeding you as party to the Suit in O.S.No.725 of 2024, for which an earlier petition was filed as numbered as I.A.No.2 of 2025 and is currently pending before the Court. If you have got any objections, you may appear before the Hon'ble Court directly or through a advocate on 17.11.2026 at 10.30 A.M. and file your objections, failing which, the case will be decided Ex-parte.
S.MADHAVAN, Advocate, MADURAI, TAMIL NADU.

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED					
Corporate Office: Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai – 600 032					
POSSESSION NOTICE (APPENDIX IV) Under Rule 8 (1)					
WHEREAS the undersigned being the Authorised Officer of M/s.Cholamandalam Investment And Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned here in below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.					
SL. NO.	NAME AND ADDRESS OF BORROWER & LOAN ACCOUNT NUMBER	Date of Demand Notice	Outstanding Amount	DETAILS OF PROPERTY POSSESSED	DATE OF POSSESSION
	Loan Account No. HL30SH0000158069. 1. Mr/Mrs. BHASAVARAJAM H, 2. Mr/Mrs. ASHA V, 3. Mr/Mrs. M R HOLIYAPPA All are residing at: 34 Keladi Keladi, Shimoga,near Krishna Temple, Shivamogga, KARNATAKA-577401 1 Both are residing at: GP No. 254/27, Property Bearing Sy.no.36/2, PID No.152400300300302121 Keladi Village and GP. Sagara Taluk, Shimoga District, Keladi, Sagara, Indian oil petrol Pump, Shimoga, Karnataka-577430. Mr/Mrs. M R HOLIYAPPA: GP No. 254/27, Keladi Village and GP. Sagara Taluk, Shimoga District, Keladi, Sagara, Shimoga, Karnataka, 577430.	23-12-2025	Rs. 203397/- as on 22-12-2025	All that part and parcel of the property bearing katha RDPR no. 152400300300302121. asper gram Panchayat record property no 254/27. Measuring East to West 30.48 metrs and North to south 18.28metrs in total 557.42 Sq. meter inbuilt area measuring 157.84 sq.Meter house property situated at keladi village grama panchayat, sagra taluk and shivamogga district Bounded on East : Remaining Land of survey no.36/2. West : PWD Road, North : Road, South: Open Space.	Possession: 19-10-2026
Date: 19-10-2026 Place: Shivamogga		Authorised Officer, M/s. Cholamandalam Investment and Finance Company Limited			

PUBLIC NOTICE
(LOSS OF ORIGINAL SALE DEED)

This is to inform the general public that, my client **Mr. Mruyugesh S. Kotagi, S/o. Sharanappa Magund appa Kotagi, A/a. 37 years, residing at No. 23, Kothimangala Devi Temple South, Lingaraja Nagar, Hubli – 580 031, have lost the original Sale Deed dated : 08.05.2011, Mr. Sharanappa Magundappa Kotagi, S/o Magundappa Magundappa Kotagi, P/o P. V. S. S/o Late. Doddappaiah, aged about 50 years, R/at No.152, Near Govt School, Vajarahalli, Bengaluru Rural, Karnataka-562 123. —PETITIONER AND: THE COMMISSIONER, REGISTRAR OF BIRTH AND DEATHS, NAGARASABE, NELAMANGALA.—RESPONDENT**

PUBLIC NOTICE

Whereas, the petitioners named above have filed the above petition seeking direction to The Nagarasabe Registrar of Birth and Death, at Nelamangala to Register the date of death of the Grandmother of the Petitioner No.1 to 5, by the deceased by named **THIMMAKKA, W/o LATE. RAMAIAH**, As she died on 18/01/1996 at Nelamangala, Bengaluru Rural.

Any person interested and having any objection in this matter, may appear before the Civil Judge and JMFC at Nelamangala, at 11.00 AM on 26/11/2026 to which date the case is posted for hearing.

Given under my hand and seal the court on this 22/10/2026.

By order of the Court, Chief Ministerial Officer, Civil Judge, Junior Division and JMFC Court, Nelamangala.

PUBLIC NOTICE

General Public is hereby notified that, My Client Smt.Anitha, W/o Muniraju, residing at, Attibele Village, Avathi Grama Panchayathi, Devanahalli Taluk, Bangalore Rural District, Karnataka – 562110, has lost the Original Partition Deed executed by and between Smt.Anitha W/o Late Sri.Muniraju, Smt.Munilakshamma, & others, with respect to Panchayathi Khata No.7/A, PID No.15030020000009, measuring East to West:6.096 meters and North to South: 12.192 meters, Situated at Attibele Village, Avathi Grama Panchayathi, Devanahalli Taluk, Bangalore Rural District, Karnataka – 562110, which is registered Doc.No.DNH-1-13918-2023-24 of Book-1, in the office of Sub-Registrar, Devanahalli on 02-01-2024, in respect of same my client has lost the Original Registered Partition Deed at Devanahalli. In this regard, he lodged a complaint at the regional court in me in the below details within 7 days from today otherwise it will be treated that, no original documents are with anyone and also no objection in this regard from anyone.

G & S Law Associates, Advocate,
Kumbeswara complex, 1st Floor Devanahalli, Bengaluru rural Dist-562110 Ph.No.9632005196

PUBLIC NOTICE

This is to inform the general public that my client **SMT. RAITHNA, M W/o Sri. Krishnappa,C, Aged About 41 Years, Residing at No.54/3/1, Asare, 5th Cross, 1st Main, Nagadevanahalli, Bengaluru, Vihvelwaleya, Bangalore North-560099, he is the absolute owner of the present owner of below mentioned property and she was having Original Gift Deed dated 17.02.2017, vide Doc.No.KEN-1-7072/2011-12 of Book-1, C.D. No.KEND482 registered in the office of Sub-registrar Kengeri, Bangalore in respect of Southern portion of Site No.1, Katha No.54/3, measuring 40X15=600 Sq. Feet, Situated at Nagadevanahalli Village, Kengeri Hobli, Bangalore South Taluk and the aforesaid Original Document has been lost/misplaced while travelling by bus on 21.10.2026 near Kengeri bus stop and she has made best efforts in tracing the same, but efforts were in vain. Further she lodged a police complaint in this regarding on 03.07.2026, if anyone found the aforesaid original document, kindly contact within 7 days from the date this publication at the office address given below.**

Vinod S B.A., LLB, Advocate, 'A.V.S. Law Associates', No.19, 2nd Floor, Opp. to Agrahara Dasarahalli Bus Stop, Magadi Main Road, Bengaluru -560079. Mobile No.8362002036

BRANCH SHIFTING

For better convenience of our valued customers, our **BANGALORE- RAJANKUNTE** branch will be shifted to a new premises with effect from **23.01.2027**

The new address is mentioned below :-

Muthoot Finance Ltd
Elevated Ground Floor, #59/8, Shri. Venugopal Swami Layout, Rajankunte, Bangalore Rural, Bangalore District, Karnataka State, Pin - 560064.

Phone No - 09188902368, 09567237671.
Email id : mgraj4033@muthootgroup.com

In case of any grievance please call - 0484 4804074

We solicit your continued patronage and support.

Muthoot Finance
A Muthoot M. Group Enterprise

TRUHOME FINANCE LIMITED (Formerly Shriram Housing Finance Ltd.)				
Head Office: Level -3, Wockhardt Towers, East Wing C-2, G Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051; Tel: 1800 102 4345 : Website: http://www.truhomefinance.in Reg.Off.: Srinivasa Tower, 1st Floor, Door No.5, Old No.11, 2nd Lane, Cenatoph Road, Alwarpet, Teynampet, Chennai-600018				
APPENDIX-IV-A [SEE PROVISION TO RULE 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES				
E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6)) of the Security Interest (Enforcement) Rules, 2002.				
Notice is hereby given to the public in general and in particular to the Borrower/s and Guarantor/s that the below described immovable properties mortgaged/ charged to Truhome Finance Limited (formerly M/s Shriram Housing Finance Limited), the Possession of which have been taken by the Authorized Officer of Truhome Finance Limited, will be sold on "As is where is", "As is what is" and "Whatever there is" basis in an e-auction on 30.11.2026 between 11:00 a.m. to 1:00 p.m. for recovery of the balance due to Truhome Finance Limited from the Borrowers And Guarantors, as mentioned in the table.				
Details of Borrowers and Guarantors, amount due, Short Description of the immovable property, reserve price and earnest money deposit and date of inspection are also given as:				
Name of Borrowers/ Co-Borrowers/ Guarantors/Mortgagers	Amount of Recovery and date of Demand Notice	Reserve Price (Rs.) & Bid Increment	Date & Time of Auction	Contact Person Details – (AO and Disposal team)
1. SVC ENTERPRISES REPRESENTED BY ITS PROPRIETOR MR. N B GIRISH KUMAR, (Borrower)/MR. N B GIRISH KUMAR S/O BYLAPPA, (Co-Borrower) 2. MR. N B GIRISH KUMAR S/O BYLAPPA (Co-Borrower) 3. MRS. BYLAMMA W/O BYLAPPA, (Co-Borrower) ALL R/AT: NO.10, BEHIND GOVERNMENT SCHOOL, 3rd CROSS, NAGASANDRA POST, NAGASANDRA, BANGALORE, KARNATAKA- 560073 Also AT: SITE NO.12, KHATHA NO.12, NAGASANDRA VILLAGE, YESHWANTHPURA HOBLI, BANGALORE, KARNATAKA- 560073	Rs.52,68,620.82/- (Rupees Fifty two Lakhs Sixty Eight Thousand Six Hundred Twenty and Eighty Two Paise Only) as on 09-06-2026 under reference of Loan Account No. SLPHINDN0000069, along with further interest as mentioned hitherto and incidental expenses, costs etc.	Rs. 84,00,000/- (Rupees Eighty Four Lakhs Only) Bid Increment: Rs. 10,000/- and in such multiples. Earnest Money Deposit(EMD)(Rs.) Rs. 8,40,000/- (Rupees Eight Lakhs Forty Thousand Only)	30-Nov-2026 & Auction Time: 11.00 A.M. to 01.00 p.m.	Dehityoti Roy +919874702021 John Pavithran +917829240322 Inspection Date: 16.11.2026 Inspection Time: Time: 11.00 a.m. to 04.00 p.m.
Last date for submission of EMD : 28th , November 2026 Time 10.00 a.m. to 05.00 p.m				
Description of Property				
ALL THAT PIECE AND PARCEL OF THE PROPERTY BEARING SITE NO.12 KHATHA NO.12, OLD KHANESHMURI NO.34, SITUATED AT NAGASANDHRA VILLAGE, YESHWANTHPURA HOBLI, BANGALORE NORTH TALUK, PRESENTLY WITHIN THE LIMITS OF BBMP, MEASURING EAST TO WEST 30 FEET AND NORTH TO SOUTH 40 FEET, IN ALL MEASURING 1200 SQUARE FEET ALONG WITH BUILDING CONSTRUCTED THEREON AND BOUNDED ON :- EAST: PROPERTY OF BYLAPPA, WEST: PROPERTY PRESENTLY BELONGS TO HANUMAIAH PREVIOUSLY ANJINAPPA PROPERTY, NORTH: PROPERTY OF BYLAPPA, SOUTH: ROAD, SITUATE WITHIN THE SUB REGISTRATION DISTRICT AND REGISTRATION DISTRICT OF BANGALORE				
1) For detailed terms and conditions of the sale, please refer the website of Truhome Finance Limited Website Link: https://www.truhomefinance.in/e-auction/ and at Auction Service Provider website address: https://www.bankeuctions.com 2) The intending bidders have to submit their EMD amount to be deposited by way of RTGS/NEFT to the account details mentioned herein below: BANK NAME: AXIS BANK LIMITED BRANCH: BANDRA KURLA COMPLEX, MUMBAI BANK ACCOUNT NO. Current Account No. 911020045677633 IFSC CODE: UTIB0000230.				
Place : BANGALORE Date: 23-10-2026		Sd/- Authorised Officer- Truhome Finance Limited (Formerly Shriram Housing Finance Limited)		

BS Marketing Initiative

Ramaiah Technology Business Incubator Hosts Indo–Singapore Startup Collaboration Programme with Participation from 30+ Startups

Ramaiah Technology Business Incubator (RTBI), Ramaiah University of Applied Sciences (RUAS), successfully hosted the Indo–Singapore Startup Collaboration Cohort Discussion, bringing together more than 30+ startups and its founders for an engaging programme focused on innovation, entrepreneurship, international partnerships, and global market opportunities. The programme featured Dr. Charles Chow, Managing Director, East–West Group Pte Ltd, Singapore, who interacted with startup founders and shared valuable insights on cross-border collaboration, international business opportunities, and pathways for startups to expand their reach beyond domestic markets. The programme was conducted under the leadership and guidance of Dr. Kuldeep Raina Vice Chancellor, RUAS, with the support of Dr. K. M. Sharath Kumar, Dean, Faculty of Management & Commerce.

AI is changing where consumers decide, says Glocal Brands founder Devendra Bhansali

Artificial intelligence is reshaping where consumers begin their search for products, but the underlying need for validation hasn't gone away, said Devendra Bhansali (Dev), Founder and CEO of Glocal Brands, at the Annual Business Conclave 2026 at SDMIMD. Dev noted that consumers who once turned to Google or Amazon to discover products are increasingly starting that journey on AI tools instead. But the destination platform matters less than the underlying question shoppers are still trying to answer: is this product right for me. For businesses, he said, that makes mapping the full consumer journey –not just the discovery channel – more important than ever.

On entrepreneurship, Dev said his own path through manufacturing, sourcing, logistics, marketing and growth was never planned as a deliberate strategy, but each step ended up shaping how he runs a company today. He urged working professionals to think like entrepreneurs regardless of their role – to understand the full P&L and weigh decisions from every functional lens, not just their own.

Campus Reporter : Krupa Shetty

ನವದಹಲಿ: ರಸ್ತೆ ಅಪಘಾತಗಳನ್ನು ತಡೆಯುವ ನಿಟ್ಟಿನಲ್ಲಿ ಕೇಂದ್ರ ರಸ್ತೆ ಸಾರಿಗೆ ಮತ್ತು ಹೆದ್ದಾರಿ ಸಚಿವಾಲಯವು ಪ್ರಮುಖ ನಿರ್ಧಾರ ಕೈಗೊಂಡಿದ್ದು, 2030ರ ಅಕ್ಟೋಬರ್‌ನಿಂದ ನಿರ್ಮಾಣವಾಗುವ ಎಲ್ಲ ಹೊಸ ಮಾದರಿಯ ಕಾರುಗಳಲ್ಲಿ 'ಅಡ್ವಾನ್ಸ್‌ಡ್ ಎಮರ್ಜೆನ್ಸಿ ಬ್ರೇಕಿಂಗ್ ಸಿಸ್ಟಮ್' (ಎಇಬಿಎಸ್) ಅಳವಡಿಯನ್ನು ಕಡ್ಡಾಯಗೊಳಿಸಲು ಮುಂದಾಗಿದೆ.

ಅ. 19ರ ಕರಡು ಅಧಿಸೂಚನೆ ಪ್ರಕಾರ, 2030ರ ಅಕ್ಟೋಬರ್‌ಗಿಂತ ಮೊದಲು ಉತ್ಪಾದನೆಯಲ್ಲಿದ್ದ, ಅನಂತರವೂ ಮಾರಕಟ್ಟೆಯಲ್ಲಿ ಮುಂದುವರಿಯುವ ಹಳೆಯ ಮಾದರಿಯ ಕಾರುಗಳಿಗೆ 2032ರ ಅಕ್ಟೋಬರ್‌ನಿಂದ ಈ ಸಿಸ್ಟಮ್ ಕಡ್ಡಾಯವಾಗಲಿದೆ. ಚಾಲಕರು ತುರ್ತು ಸಂದರ್ಭಗಳಲ್ಲಿ ಬ್ರೇಕ್ ಹಾಕಲು ವಿಫಲರಾದಾಗ, ಅಪಘಾತ ತಡೆಯಲು ಅಥವಾ ಘಟಕೆಯ ತೀವ್ರತೆಯನ್ನು ತಗ್ಗಿಸಲು ಈ ತಂತ್ರಜ್ಞಾನವು ಸ್ವಯಂಚಾಲಿತವಾಗಿ ಬ್ರೇಕ್ ಹಾಕುತ್ತದೆ. ಎಎಎಸ್-185 ಮಾನದಂಡಗಳಿಗೆ ಅನುಗುಣವಾಗಿ ಎಂ1 ವಿಭಾಗದ ವಾಹನಗಳಲ್ಲಿ (ಕಾರುಗಳು) ಈ ವ್ಯವಸ್ಥೆ ಇರಲಿದೆ. ಇರಲ್ಲದೆ, ಭಾರಿ ವಾಹನಗಳು ಮತ್ತು ಟ್ರಕ್‌ಗಳ ಸುರಕ್ಷತೆಗಾಗಿ 2027ರ ಅ. 10ರ ಅನ್ವಯವಾಗುವಂತೆ ಎಲೆಕ್ಟ್ರಾನಿಕ್ ಸ್ಟೇಬಿಲೈಸಿಂಗ್‌ನಲ್ಲಿ ಸಿಸ್ಟಮ್ ಸೇರಿದಂತೆ ಪರಿಷ್ಕೃತ ಬ್ರೇಕಿಂಗ್ ಮಾನದಂಡಗಳನ್ನು ಸರ್ಕಾರ ನಿಗದಿಪಡಿಸಿದೆ. ಈ ಕರಡು ನಿಯಮಗಳು ಗೆಜೆಟ್‌ನಲ್ಲಿ ಪ್ರಕಟಗೊಂಡ 30 ದಿನಗಳ ನಂತರ ಸಾರ್ವಜನಿಕ ಸ್ವೀಕರಣವು ಆದರಿಸಿ ಅಳವಡುಗೊಳಿಸಲಿವೆ.

ಡ್ರೈವಿಂಗ್ ಲೈಸೆನ್ಸ್ ನಿಯಮ ಇನ್ನಷ್ಟು ಬಿಗಿ

ನವದಹಲಿ: ಚಾಲನಾ ಪರವಾನಗಿ (ಡಿಎಲ್) ನಿಯಮಗಳನ್ನು ಮತ್ತಷ್ಟು ಬಿಗಿಗೊಳಿಸಲು ಕೇಂದ್ರ ರಸ್ತೆ ಸಾರಿಗೆ ಮತ್ತು ಹೆದ್ದಾರಿ ಸಚಿವಾಲಯ ಮೋಟಾರು ವಾಹನ ನಿಯಮಗಳನ್ನು ಪ್ರಮುಖ ಕರಡು ತಿದ್ದುಪಡಿಗಳನ್ನು ಪ್ರಸ್ತಾಪಿಸಿದೆ. ಹೊಸ ಪ್ರಸ್ತಾವನೆ ಪ್ರಕಾರ, ಸುರಕ್ಷಿತ ಚಾಲನಾ ಟ್ಯುಟೋರಿಯಲ್ ಪರೀಕ್ಷೆಯ ಕನಿಷ್ಠ ಅಹತಾ ಅಂಕಗಳನ್ನು ಶೇ. 60ರಿಂದ ಶೇ. 75ಕ್ಕೆ ಏರಿಸಲಾಗುವುದು ಹಾಗೂ ಈ ಟ್ಯುಟೋರಿಯಲ್ ಅವಧಿ ಕನಿಷ್ಠ 30 ನಿಮಿಷ ಇರಲಿದೆ. ಇದಲ್ಲದೆ, ಆಧಾರ್ ದೃಢೀಕರಣದ ಮೂಲಕ ಆನ್‌ಲೈನ್‌ನಲ್ಲಿ ಚಾಲನಾ ಪರವಾನಗಿಯ ವಿವರಗಳಾದ ಹೆಸರು ಹಾಗೂ ವಿಳಾಸ ಬದಲಾವಣೆ ಮಾಡಿಕೊಂಡರೆ ವಿಧಿಸಲಾಗುತ್ತಿರುವ ಶುಲ್ಕವನ್ನು ರದ್ದುಗೊಳಿಸಲು ಪ್ರಸ್ತಾಪಿಸಲಾಗಿದೆ. ಗುರುತು, ವಿಧಾನ, ಪುರಾವೆಯಾಗಿ ಆಧಾರ್, ಪಾಸ್‌ಪೋರ್ಟ್, ಮತದಾರರ ಗುರುತಿನ ಚೀಟಿ, ಇ-ರೇಷನ್ ಕಾರ್ಡ್ ಮತ್ತು ಜನನ ಪ್ರಮಾಣಪತ್ರಗಳನ್ನು ಬಳಸಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಬಹುದು. ಇಂತಹ ಅರ್ಜಿಗಳನ್ನು 15 ದಿನಗಳಲ್ಲಿ ವಿಶೇಷ ವಿವರವೂ ವೈಯಕ್ತಿಕ ಕಡ್ಡಾಯಗೊಳಿಸಲಾಗಿದೆ. ಇನ್ನು ಮುಂದೆ ವಿತರಿಸಲಾಗುವ ಅಥವಾ ನವೀಕರಿಸಲಾಗುವ ಎಲ್ಲ ಚಾಲನಾ ಪರವಾನಗಿಗಳು ಫಾರ್ಮ್ 7 ಮಾದರಿಯ ಪಿಪಿಎ ಅಥವಾ ಲೈವ್‌ಮಿನಿಟೆಡ್ ಕಾರ್ಡ್ ರೂಪದಲ್ಲಿ ಇರಲಿವೆ. ಈ ಕರಡು ಅಧಿಸೂಚನೆಗೆ ಸಂಬಂಧಿಸಿದ ಸಿದ್ಧತೆ ಸಾರ್ವಜನಿಕ ಕಾರ್ಯದರ್ಶಿ ಆದೇಶದ ಸಲಿಸಲ 30 ದಿನಗಳ ಕಾಲಾವಕಾಶ ನೀಡಲಾಗಿದೆ.